

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1649
ANSWERED ON:23.03.2012
TAX COLLECTED FROM WINE AND BEER FACTORIES
Argal Shri Ashok

Will the Minister of FINANCE be pleased to state:

(a) the factory/company-wise details of each category of tax collected by the Union Government region/zone-wise from wine and beer manufacturers during each of the last three years; and

(b) the details of taxes outstanding against each such company and action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) As per the Entry 51 of the List II of Seventh Schedule of the Constitution of India, collection of Excise duty on the Liquor is a State subject. Hence excise duty on wine and bear manufactures is not collected by Central Government and information regarding excise duty collected by States is also not maintained by the Central Government.

(b) Does not arise in view of reply to part (a) above.